

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.456/2000

Tuesday this the 27th day of June, 2000

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Mohandas K, Employment No.5540,
Senior Telecom Office Assistant,
(General), Office of the Sub

Divisional Officer, Telecom,
Kalpetta.

....Applicant

(By advocate Mr.Babu Cherukara rep.Mr.E.Thankappan)

Vs.

1. The Sub Divisional Officer,
Telecom, Nilambur.
2. The Divisional Engineer, Telecom,
Nilambur.
3. The General Manager,
Telecom, Calicut.l.
4. Union of India, represented by the
Secretary to the Government of India,
Ministry of Communications,
New Delhi.Respondents

(By Advocate Ms. P.Vani, ACGSC)

The application having been heard on 27.6.2000, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

We have heard Shri Babu Cherukara, on behalf of
the learned counsel for the applicant. The challenge in
the Original Application is against the order dated
10.10.1999 (A5) imposing on the applicant a penalty of
withholding of increments for a period of two years. It
is seen that aggrieved by the order the applicant filed
A6 appeal which has been disposed of by A7 order. The
applicant has not challenged the A7 order. Stating that

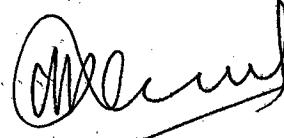
contd....

the application is likely to fail on the technical ground of not challenging the A7 order, the applicant seeks permission to withdraw this application with liberty to file a proper application. "Liberty" is granted and the application is also as withdrawn.

Dated the 27th day of June, 2000



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

s.

List of annexures referred to:

Annexure.A5:True copy of Order VIT/NLB dated 10.10.1999 issued by the Ist respondent.

Annexure.A7:True copy of order XI/DEN/99/2000 dated 8.12.99 issued by the 2nd respondent.

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